

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 16/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017

NAME OF THE PARTIES:

Shyam Indofab Pvt. Ltd.

V/s.

Midas Touch Export Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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Not on Board

ORDER

CP 16/I&B/NCLT/MB/MAH/2017

On the praecipe filed by the Financial Institution saying it has given loan to Corporate Debtor, namely Midas Touch Exports Pvt. Ltd in CP 16/2017, but when it approached the Insolvency Resolution Professional appointed in the above case with its claim, he refused to take its claim into consideration informing that NCLT already passed an order discharging him from his duties.

In view of the same, this Financial Institution, being an interested party, the Registry is hereby directed to provide inspection of the CP 16/2017 record to this Financial Institution as sought in the praecipe filed by the Financial Institution. List this matter on 21.8.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)